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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/658/(IB)/2017
NAME OF THE PETITIONER(S) : KAMACHI INDUSTRIES LTD
NAME OF THE RESPONDENT(S) : LANDMARK HOUSING PROJECTS CHENNAI
PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1	Preethi S. Arasu for Rajagopal & Rajamanickam Advocates	Counsel for Respnt Petr	
2	Yusuf - P. Q for M/s Nathan & Assys	Counsel for Respnt	

ORDER

Counsels representing both the parties are present. Counsel for respondent stated that they are intending to settle the matter and pay the amount claimed by the petitioner in instalments. The proposal submitted earlier by the respondent is not acceptable to the petitioner. Counsel for respondent prayed for time to submit a fresh proposal for settlement to the petitioner. Time is extended at request finally. Put up on 10.01.2018.


(S VIJAYARAGHAVAN)
Member (Technical)


(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

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